

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

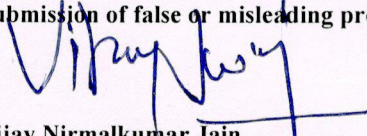
<b>FOR THE ATTENTION OF THE CREDITORS OF [WESTERN HILL FOODS LIMITED] RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Western Hill Foods Limited
2.	Date of incorporation of corporate debtor	11/07/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15400MH2008PLC184574
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered office address:</b> Office No 11, Basement, EMCA House, 289 Shahid Bagat Singh Road Mumbai Maharashtra 400001 <b>Principal office address:</b> Gat No. 480, Thorandale (Manchar) Tal. Ambegaon, District - Pune, Pin - 410503 Maharashtra (India)
6.	Insolvency commencement date in respect of corporate debtor	Order dated 03/11/2022, received by IRP on 10/11/2022
7.	Estimated date of closure of insolvency resolution process	09/05/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vijay Nirmalkumar Jain, Registration number:IBBI/IPA-001/IP-P00536/2017-2018/10961 AFA valid upto: 23 <sup>rd</sup> June 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A/1004, Oberoi Park View CHS Ltd, Thakur Village, Kandivali (east), Mumbai, Maharashtra ,400101, Email: <a href="mailto:vijay_jainca@yahoo.com">vijay_jainca@yahoo.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Pranjal International Resolutions Private Limited, 712-A, Kanakia Wall Street, 7 <sup>th</sup> floor, Andheri Kurla Road, Chakala, Andheri East, Mumbai 400 093 Email: <a href="mailto:cirp.westernhillfoods@gmail.com">cirp.westernhillfoods@gmail.com</a>
11.	Last date for submission of claims	24/11/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Western Hill Foods Limited on **3/11/2022**.

The creditors of Western Hill Foods Limited, are hereby called upon to submit their claims with proof on or before 24/11/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

  
**Vijay Nirmalkumar Jain,**  
Interim Resolution Professional  
In the matter of Western Hill Foods Limited  
Registration number: IBBI/IPA-001/IP-P00536/2017-2018/10961

Date: 11/11/2022  
Place: Mumbai